

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH, COURT NO. I

SERVICE TAX APPEAL NO. 52360 OF 2018

[Arising out of the Order-in-Appeal No. 30 (RK) ST/JPR/2018-19 dated 19/05/2018 passed by The Commissioner (Appeals) and Additional Director General, DGGSTI, Jaipur]

M/s A.B. Enterprises,
21/175, MLA Quarters, Kaveri Path,
Mansarovar, Jaipur.

Appellant

VERSUS

**The Commissioner (Appeals) and
Additional Director General, DGGSTI,**
Jaipur Zonal Unit, Jaipur,
C-62, Sarojani Marg, C-Scheme, Jaipur – 302 001.

Respondent

APPEARANCE

None (request for adjournment) – for the appellant.
Shri Rajeev Kapoor, Authorized Representative (DR) – for the
Department

CORAM : **HON'BLE SHRI JUSTICE DILIP GUPTA, PRESIDENT**
HON'BLE SHRI P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 51414/2023

DATE OF HEARING : 12.10.2023

JUSTICE DILIP GUPTA

A certificate in Form IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Dictated and pronounced in open court.)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**